

extension services to render timely and meaningful support to the States in the mass campaign/publicity with liberal financial assistance. For this purpose the Extension Wing in the DMI should be adequately strengthened.

72. A Working Committee representing the DMI, the Ministry of Information and Broadcasting and coopting the voluntary consumer organisations, the State Marketing Department and the Board of the concerned States, may be set up to evolve suitable programmes on Agricultural Marketing aspects exclusively.
73. In collaboration with the State Marketing Departments/Boards, the DMI should organise and display agricultural marketing programmes in the Republic Day Celebrations. A Committee may be set up with Agricultural Marketing Adviser as Chairman and couple of Boards as Members to organise the Tableau for display in January, 1993.
74. It is recommended that annual awards may be instituted for best performance of Marketing Boards, APMCs and individuals. A Committee may be set up under the chairmanship of Agricultural Marketing Adviser to assess the work and recommend the awards in 1993.
75. A separate Marketing Extension Cell may be set up in the Marketing Board/Department for transfer of marketing technology and extension services.
76. The DMI should provide adequate guidance to the State Marketing Extension Cells and coordinate their activities.
77. An Agricultural Marketing Extension Unit should be set up in each regulated market to carry out extension activities in their respective areas.
78. The films on marketing of topical interest, particularly in the local languages of the rural areas be prepared and screened at frequent intervals.
79. The Marketing Extension Units in APMCs and the State Marketing Board should provide information on weather conditions, crop forecast anticipated supply and demand, price behaviour etc. through daily radio and TV bulletins.
80. The State Agricultural Marketing Boards should be hooked to the NICNET to provide timely and analytical information services through the use of Teletext and DAC.
81. The APMCs should continuously monitor the prices in their principal and sub-market yards and should spontaneously report to the State and Central Government if the prices for any commodity fall below the support/procurement prices.

[Translation]

Marketing Facilities

1383. SHRI SURAJBHANU SOLANKI: Will the PRIME MINISTER be pleased to state:

(a) the details of the Central schemes implemented for providing adequate marketing facilities to the farmers in Madhya Pradesh during the last two years; and

(b) the achievements made therefrom and expenditure incurred under these schemes during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) No Central schemes were implemented during the last two years.

(b) Does not arise.

[English]

North Eastern Co-ordination Council

1384. SHRI DHARMANNA MONDAYYA SADUL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any suggestion for formation of North Eastern Coordination Council of the Security Forces to tackle the insurgency problem in North-Eastern States; and

(b) if so, the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) There is no proposal specifically for the formation of a 'North-Eastern Coordination Council of the Security Forces' to tackle the insurgency problem in North-Eastern States. However, various mechanisms exist for effecting coordination in the counter insurgency operations in the North-East which *inter-alia* include a forum known as North East Regional Security Coordination Conference under the Chairmanship of Special Secretary, Ministry of Home Affairs and comprising Chief Secretaries, Directors General of Police of North-Eastern States and representatives of Central Security Organisations. The Government have also approved strengthening/upgradation of the Regional Control Room at Shillong with computerised data base, for better sharing of intelligence and more effective coordination.

[Translation]

Survey Team in J&K

1385. DR. AMRIT LAL KALIDAS PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether the International Red Cross Committee has made any request to the Union Government to send a survey team in Jammu and Kashmir;

(b) if so, whether the Government have accepted the above request;

(c) whether the survey team has submitted any report to the Union Government;

(d) if so, the details thereof; and

(e) if not the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND

TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (e): Pursuant to the request of Red Cross, a Survey team had been permitted to visit Jammu & Kashmir in March 1994. Thereafter, certain proposals had been given by ICRC regarding further access to the State. These are under discussion with the ICRC.

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 2233 dated 21.12.1994 Re: Tour by Minister

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREA AND EMPLOYMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAO RAM SINGH): I invite attention to the reply given to Lok Sabha Unstarred Question No. 2233 on 21.12.1994 regarding tour by Minister. In the reply to Part (a) to (c) of the Question, information relating to tours undertaken by Col. Ram Singh, Minister of State in the Ministry of Rural Development (Department of Wastelands Development) was inadvertently not included. The required details in respect of the tour undertaken by Col. Ram Singh are given in the attached annexure. There is no change in the replies given to Part (d) and (e) of the said Question.

Annexure

DETAILS OF THE VISIT OF MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT)

Part I : Visits within the country.

Dates	Place of Visit	Expenses (Rs).
01.04.94		
TO		
03.04.95	REWARI	677
10.04.94	REWARI	508
13.04.94	GURGAON	408
17.04.94	GURGAON	429
23.04.94		
TO		
24.04.94	REWARI	1354
30.04.94	REWARI	508
07.05.94	GURGAON	321
08.05.94	REWARI	508
14.05.94		
TO		
15.05.94	HYDERABAD	13356
22.05.94	REWARI	508
02.06.94		
TO		
03.06.94	REWARI	700
19.06.94	ROHTAK	503
20.06.94		
TO		
21.06.94	GUAWAHATI	23042
23.06.94		
TO		
24.06.94	REWARI	551

Dates	Place of Visit	Expenses (Rs).
26.06.94	HISSAR/ROHTAK	338
27.06.94		
TO	DEHRADUN	
30.06.94	NETWALA & MUSSOORIE	1159
05.07.94	CHANDIGARH	2992
	Train Voucher	
07.07.94		
TO		
09.07.94	HYDERABAD	5948
10.07.94		
TO		
11.07.94	REWARI	1738
23.07.94	REWARI	508
28.07.94		
TO		
29.07.94	PUNE	16600
31.07.94	REWARI	592
06.08.94	GURGAON	839
23.08.94	LUCKNOW	8064
29.08.94	GHAZIABAD	336
02.09.94		
TO		
03.09.94	REWARI	2364
04.09.94	LADWA (KURUKSHETRA)	320
13.09.94		
TO		
15.09.94	REWARI	1184
21.09.94		
TO		
24.09.94	REWARI	1185
28.09.94	REWARI	541
04.10.94	MOHINDERGARH	676
09.10.94		
TO		
11.10.94	REWARI	2023
16.10.94		
TO		
17.10.94	REWARI & NARNAUL	1134
21.10.94		
TO		
23.10.94	FARIDABAD/REWARI	2792
29.10.94	REWARI	677
30.10.94	ROHTAK	676
04.11.94		
TO		
05.11.94	REWARI	3130
12.11.94		
TO		
13.11.94	REWARI	846
18.11.94		
TO		
20.11.94	REWARI	1680
27.11.94		
TO		
28.11.94	REWARI	894

Dates	Place of Visit	Expenses (Rs).
01.12.94 TO 02.12.94	CHANDIGARH	2992 Train voucher
10.12.94 TO 11.12.94	REWARI	1134
17.12.94 TO 18.12.94	REWARI	959
20.12.94	MANESER (GURGAON)	604

Part II : Visits Outside the country : Nil

[Translation]

12.00 hrs.

SHRI AMAR PAL SINGH (MEERUT): Mr Speaker Sir, three Governments, respectively under Dr. Sampurnanand in 1955, Shri Narain Dutt Tiwari in 1975 and Shri Banarsi Das Gupta in 1980 had recommended to set up a divisional bench of the High Court in the Western Uttar Pradesh in Meerut. The then Law Minister Shri P. Shiv Shankar had given a statement to set up a bench in Aurangabad and Meerut. The bench has been set up in Aurangabad but in Meerut, it has not yet been set up so far. The Central Government had assured in the House on 26.7.94 about setting up a divisional bench in Uttar Pradesh. I had also raised the issue of setting up of a divisional bench in Meerut under rule 377 on 26.7.94 during the Monsoon session. In a sequel there to, all the lawyers of the Western Uttar Pradesh are staging a dharna at Jantar Mantar today.

Mr. Speaker Sir, Meerut have historical importance since the Mahabharat period and it had special importance in the context of Freedom struggle of 1857. I would like to urge upon the Government through you in the House to set up a second divisional bench in Meerut so that the people can have justice at relatively low cost and with lesser hardships.

SHRI N.K. BALIYAN (MUZAFFARNAGAR): Mr. Speaker Sir, I associate myself with the views of Shri Amar Pal Ji and I would like to submit that the people have been repeatedly demanding to have easily accessible justice in the Western Uttar Pradesh. After utter disappointment, the lawyers of the Western Uttar Pradesh have gathered in a large number at Jantar Mantar and are urging upon the Central Government that their demand should be fulfilled at the earliest, as Shri Amar Pal ji has said and the Central Government has also given the assurance. Today the people of the Western Uttar Pradesh have to incur a lot of expenditure to go to Allahabad. Therefore, through you my submission to the Government is that it should make its policy clear in this regard.

SHRI MOHAN SINGH (DEORIA): Mr. Speaker Sir, I would like to raise a serious issue on behalf of the Hindi speaking people. The owner of the Hindi Daily Navbharat Times have stopped its publication from Patna, the capital of

Bihar from today. On account of this hundreds of journalists and intellectuals have not only been rendered unemployed but lakhs of the readers who used to have the information of our country and abroad have also been deprived of this facility. The owners of the Navbharat Times had stopped the publication of the Hindi daily, the Navbharat Times from Lucknow last year. Besides, the weekly Dinman has also been stopped. In this way the owners of these newspapers are doing injustice to the Hindi speaking people and readers. Their intention is to misuse these facilities in other areas. My submission to you is that the Government should intervene in this matter. I urge upon the Government that the publication of the Hindi daily, Navbharat Times should be restored from Patna and the Government should take some initiative in this regard.

MR. SPEAKER: Can the Government do something?

SHRI MOHAN SINGH: It can certainly do something.

SHRI RABI RAY (KENDRAPADA): Mr. Speaker Sir, I support Shri Mohan Singh ji. Earlier also, we had raised issues pertaining to the Newspapers of Indian languages and the owner of the Times of India. You might be knowing that he had issued an order that the Navbharat Times will simply translate the editorial of the Times of India and on account of it the journalists there have suffered a lot. We had raised that issue here. We feel that the owners of the Times of India are deliberately creating problems for the newspapers and the journalists of the vernacular languages. When the newspapers of the vernacular languages compete with the newspapers of English, then the former lag behind. Now these have got another set back and the publication of the Navbharat Times have been stopped from both Patna and Lucknow. Therefore, through you I would like to urge upon the Government that arrangements should be made to get this newspapers published from both the cities.

SHRI RAM TAHAL CHOUDHURY (RANCHI): Mr. Speaker Sir, attention has been drawn so many times towards the problems of the H.E.C., the biggest mother industry in Asia, which is situated in my Constituency, Ranchi. The employees there have been the agitating for the last two months. Many families have been affected with it and many facilities provided to them earlier have been curtailed and this movement is going on due to it. They were having the facility of L.T.A. and schools etc., which have now been withdrawn. Recently the hon. Prime Minister had declared in Ranchi that H.E.C. will be provided all the facilities and it will not be closed. Even after that H.E.C. is not getting the financial assistance from the Centre, which it should get, lakhs of people are affected due to it. I would like to urge upon the Government through you that H.E.C. should be given financial assistance and the demands of the employees should be considered sympathetically otherwise their movement can turn violent and the Government will be responsible for it. Therefore, my submission is that the Government should co-operate fully to save H.E.C. and the demands of the labourers should be accepted.

[English]

SHRI RAM KAPSE (THANE): Mr. Speaker Sir, recently